

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3261
ANSWERED ON:14.08.2003
ATROCITIES AGAINST MINORITES
GADDE RAMAMOCHAN;M.V.V.S MURTHI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Chairman, National Commission for Minorities sought suitable improvements in the country's legal system to ensure exemplary punishment to culprits involved in atrocities against minorities as appeared in the, Hindu, dated July 17, 2003;
- (b) whether any meeting with the law Secretary and Chairman, Minorities Commission has been held recently in this regard;
- (c) if so, the details thereof and the outcome thereof; and
- (d) the further steps taken by the Government on those suggestions?

Answer

MINISTER OF STATE IN THE MINISTRY IN SOCIAL JUSTICE AND EMPOWERMENT (SHRI NAGMANI)

(a)(b) (c) &(d) The National Commission for Minorities met the Law Minister on 21.7.2003 and sought suitable improvements in the Country's legal system to ensure exemplary punishment to the culprits involved in atrocities against minorities. The Commission also observed that the existing system had failed to deal with the problem effectively because of the inordinate delay in the trial of cases. A meeting between Law Secretary and the Chairman, National Commission for Minorities was not held. No proposal in this connection has been received from the National Commission for Minorities.